

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**

*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 51**  
**CA Nos.06, 07/2022, 111/2023, 28/2024 in**  
**CP No.79/BB/2022**

**IN THE MATTER OF:**

Mr. Fouzan Mohammed Khan & Ors. ... Petitioners  
Vs.  
M/s. AD Process Printers Pvt. Ltd. & Ors. ... Respondents

**Order under Sections 241-242 & 213 of Companies Act, 2013**

**Order delivered on: 30.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioners : Shri A. Ayaz, Adv.  
For the R-2 & R-3 : Shri Chandramouli Prabhakar, Adv.  
For the R-8 : Shri Gokul R., Adv.

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. Pursuant to Order dated 07.03.2024, no reply has been filed in CA No.28 of 2024. Therefore, further two weeks' time is granted to the Respondents in CA No.28 of 2024 to file objections, failing which the right to file reply will be forfeited. Ld. Counsel for the Applicant in CA No.28 of 2024 seeks permission to amend the prayer. It is also noticed that both the Parties in CA Nos.06 and 07 of 2022 have not yet complied with Para 2 of the Order dated 18.01.2024. Ld. Counsel for the Petitioners seeks adjournment and prays that all the CAs be heard together.
3. List the matter on **18.07.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**